

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 82 of 2020

&

I.A. No. 1344 of 2020

In the matter of:

Baby Mathew & Anr.Appellants

Vs.

Mar Jacob Thoomkuzhy & Ors.Respondents

Present

**For Appellants: Mr. UK Chaudhary, Sr. Advocate alongwith
Ms. Manisha Chaudhary and Mr. Mansumyer Singh.**

For Respondents: Mr. Manoj Menon, Advocate for R-1 to R-4.

**Mr. KS Ravichandran (Practising Company Secretary)
& Ms. S. Manjula Devi, Advocates for R-5 to R-10.**

With

Company Appeal (AT) No. 98 of 2020

In the matter of:

Biju George & Ors.Appellants

Vs.

Jeevan Telecasting Corporation Ltd. & Ors. ...Respondents

Present

**For Appellants: Mr. KS Ravichandran (Practising Company Secretary)
alongwith Ms. S. Manjula Devi, Advocates.**

**For Respondents: Mr. UK Chaudhary, Sr. Advocate alongwith
Ms. Manisha Chaudhary, Mr. Prince Jose &
Mr. Mansumyer Singh, Advocates for R-1 & R-6.**

Mr. K. Manoj Menon, Advocate for R-2 to R-5.

ORDER
(Virtual Mode)

15.09.2020: Heard Mr. K.S Ravichandran, Practising Company Secretary
appearing for the Appellants in Company Appeal (AT) No. 98 of 2020

Respondent No. 5 to 10 in Company Appeal (AT) No. 82 of 2020 in 'Part'. For continuation, the matter is adjourned to **22nd September, 2020**.

In the meanwhile, Mr. K. Manoj Menon Learned Advocate appearing for Respondent No. 2 to 5 in Company Appeal (AT) No. 98 of 2020 is permitted to file Reply/ Response/ Counter Affidavit on behalf of the Respondent No. 2 to 5 and the Office for the Registry is directed to receive the same (hard copy). Also, that Mr. K. S. Ravichandran, Practising Company Secretary in Company Appeal (AT) No. 82 of 2020 is permitted to file 'Compilation of Judgments'/ Case Laws, of course, after having copies to other Learned Counsels appearing for the respective Parties.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/Kam